

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/MP/2023

Subject : Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.

Petitioner : IL&FS Tamil Nadu Power Company Limited (ITPCL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Neeraj Malhotra, Sr. Advocate, ITPCL
Shri Hemant Singh, Advocate, ITPCL
Ms. Lavanya Panwar, Advocate, ITPCL
Shri Nimish, Advocate, ITPCL
Shri Sanjay Sen, Advocate, NVVN
Ms. Shikha Ohri, Advocate, NVVN
Ms. Ruth Elwin, Advocate, NVVN
Shri Kartik Sharma, Advocate, NVVN
Shri D. Abhinav Rao, Advocate, Telangana Discom
Shri Aniket Singh, Advocate, Telangana Discom

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner made elaborate oral submissions and concluded his arguments. However, the arguments of the other side could not commence due to a paucity of time.

2. Learned counsel for Respondent No.2 also sought two weeks' time to file the written submissions in the matter. Allowing this request, the Commission permitted Respondent No.2 to file its written submissions within two weeks.

3. The Petition remained part-heard and will be listed for hearing on **5.3.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

